

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 648/ND/2019
(CA No.264/C-III/ND/19)

In the matter of :

Mr. Sudhir Gupta

Vs.

Edward Keventer (Successors) Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 26.4.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Prabhat Kalia, Advocate

For the Respondent/Corporate Debtor :Mr. Kartik Nayar, Ms. Meghna Mishra, Mr. Varun
Kumar, Mr. Dheeraj P Deo, Advocates

For the Intervener :

ORDER

Learned Counsels for the parties are present. It is represented by the parties that the matter was heard and posted for hearing on 01.5.2019. However, in the order dated 29.3.2019, the same has been wrongly stated as 30.4.2019. In the circumstances, this application has been filed so that the date of hearing be fixed as reflected in the status of Cause List of this Bench.

At the request of the parties, the matter is now posted for hearing on 1st May, 2019.

— Sel —

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sel —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit